

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO.3210
(ANSWERED ON 11.03.2026)

NEXT INCREMENT AFTER STEPPING UP OF PAY

3210. SHRI ANAND BHADAURIA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether as per the OM of Department of Personnel and Training dated 13.09.2022 regarding next increment after stepping up of pay, the senior officer shall be entitled to the next increment on completion of the required qualifying service w.e.f. the date of re-fixation of the pay;
- (b) if so, the details of required qualifying period for next increment from the date of stepping up under 7th Central Pay Commission in cases where stepping up has been allowed under Rule 7, Note 10 of CCS (RP) Rules, 2016;
- (c) whether Hon'ble Delhi High Court in W.P(C) 12452/2023 has ruled that stepping of pay is personal to senior employee only to remove the anomaly due to junior drawing higher pay than the senior and stepping up of pay does not affect the date of next increment of senior employee; and
- (d) if so, the details of orders issued in response to said order?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

- (a): Department of Personnel and Training (DoP&T) has issued information document on pay fixation of Government Servant on 13.09.2022 for the facility of reference and guidance. As per para 2(ii) of DoP&T OM No. 4/3/2017-Estt.(Pay-I) dated 26.10.2018 as also contained in abovesaid document dated 13.09.2022, the senior officer shall be entitled to the next increment after stepping up of pay on completion of the required qualifying service w.e.f. the date of re-fixation of the pay.
- (b): The date of next increment in 7th Central Pay Commission pay structure is governed under Rule 10 of Central Civil Services (Revised Pay) Rules, 2016, the extract of which has been annexed herewith.
- (c): The Judgement of the Hon'ble High Court of Delhi dated 05.10.2023 in W.P.(C) No.12452/2023 is a matter of public record and is available on the official website of Hon'ble Delhi High Court (<https://www.delhihighcourt.nic.in/web/>>Case Status).
- (d): The Judgement of the Hon'ble High Court of Delhi dated 05.10.2023 in W.P.(C) No. 12452/2023 has been implemented in respect of applicant of the case.

Rule 10 of the Central Civil Services (Revised Pay) Rules, 2016 referred to in inputs of Lok Sabha Un-starred Question No. 3210 for 11.03.2026

10. Date of next increment in revised pay structure:-

"(1) There shall be two dates for grant of increment namely, 1st January and 1st July of every year, instead of existing date of 1st July:

Provided that an employee shall be entitled to only one annual increment either on 1st January or 1st July depending on the date of his appointment, promotion or grant of financial upgradation.

(2) The increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under Modified Assured Career Progression Scheme (MACPS) during the period between the 2nd day of January and 1st day of July (both inclusive) shall be granted on 1st day of January and the increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under MACPS during the period between the 2nd day of July and 1st day of January (both inclusive) shall be granted on 1st day of July.

Illustration:

(a) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between the 2nd day of July, 2016 and the 1st day of January, 2017, the first increment shall accrue on the 1st day of July, 2017 and thereafter it shall accrue after one year on annual basis.

(b) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between 2nd day of January, 2016 and 1st day of July, 2016, who did not draw any increment on 1st day of July, 2016, the next increment shall accrue on 1st day of January, 2017 and thereafter it shall accrue after one year on annual basis:

Provided that in the case of employees whose pay in the revised pay structure has been fixed as on 1st day of January, the next increment in the Level in which the pay was so fixed as on 1st day of January, 2016 shall accrue on 1st day of July, 2016:

Provided further that the next increment after drawal of increment on 1st day of July, 2016 shall accrue on 1st day of July, 2017.

(3) Where two existing Grades in hierarchy are merged and the junior Government servant in the lower Grade happens to draw more pay in the corresponding Level in the revised pay structure than the pay of the senior Government servant, the pay of the senior government servant shall be stepped up to that of his junior from the same date and he shall draw next increment in accordance with this rule."